

हवाई जहाज को चलाए। जैसा कि मैंने अभी बताया, हमारी पकबूणील्टी 80 प्रतिशत पिछले महीने में हुई, वह इस बात का सातक है कि हम किस तरह से अपनी हवाई सेवाओं को मॉन्टन कर रहे हैं।

जहां तक इस बिल का सवाल है, यह तो एक टेक्नीकल नंबर का है। इस बिल के द्वारा हम पावर ले रहे हैं कि जो दस और चालीस लाख रुपये का निमिटेशन है वह काफी न होने के कारण समय पर हम कितना ले सकेंगे, उसका कारण हम निर्धारण करेंगे। इस बिल का इतना ही प्रकमद है।

MR. DEPUTY SPEAKER: Now I shall put the motion for consideration of the Bill to the vote of the House. The question is:

"That the Bill further to amend the Air Corporations Act, 1953, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now, we take up clause by clause consideration of the Bill. In clauses 2 to 4 there are no amendments. The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*Clause 1--Short Title . . . . .*

*Amendment made:*

Page 1, line 4,—

for "1981" substitute "1982" (2)

(*Shri A. P. Sharma*)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

*Enacting Formula*

*Amendment made:*

Page 1, line 1,—

for "Third-second" substitute "Thirty-third". (1).

(*Shri A. P. Sharma*)

MR. DEPUTY-SPEAKER: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI A. P. SHARMA: I beg to move:

"That the Bill as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

18.37 hrs.

THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): I beg to move:

"That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, as passed by Rajya Sabha, be taken into consideration."

Sir, the Industrial Employment (Standing Orders) Act, 1946 has been the subject of review by the Government in consultation with various interests. As a result of these consultations, it has been felt that certain amendments in this Act are

[Shri Dharmavir]

necessary and this Bill, as you know, seeks to provide such amendments. While most of the amendments are procedural in nature, one of the principal changes that is sought to be made, relates to making a substantive provision in the Act, for payment of subsistence allowance to workmen, who are suspended, during the pendency of the domestic enquiry. There has been a demand for some time past that a specific provision may be made regarding this allowance so that a uniform practice can prevail in this regard throughout the country.

The Bill also makes a few provisions regarding appeals and modifications of the Standing Orders which are of a procedural nature. It is hoped that the present amendments would reduce the incidence of Industrial disputes on the issues connected with standing orders of industrial employees.

I would also like to inform the House that we have carried out simultaneous review of the provisions of the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926. The Industrial Disputes (Amendment) Bill, 1982 covering re-definition of the terms 'industry' and 'workman', making provisions for time bound decision on cases referred for adjudication and providing also for payment of 100 per cent wages to workmen, who are not re-instated in service and in whose favour the Labour Courts and Tribunals have given awards directing their reinstatement, and certain other connected matters, was introduced in the House on the 23rd of this month. We would also be introducing

two more Bills in Parliament, one providing for a machinery and procedure for resolution of individual and collective grievances arising in hospitals and dispensaries, educational and other institutions, which are being proposed for exclusion from the definition of the term 'industry' in the amendment Bill already introduced, and another to amend some of the provisions of the Trade Unions Act, 1926, before this session concludes. We would also like to mention that legislative proposals for certain other matters connected with identification of a negotiating agent for the unit or industry, the rights and obligations of such negotiating agents, etc. would be first discussed with the representatives of central workers organisations and other concerned in a tripartite conference which would be convened soon.

With these words, I request the House to pass this Bill unanimously, which contains beneficial provisions for the working class.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, as passed by Rajya Sabha, be taken into consideration."

The House now stands adjourned till 11 A.M. tomorrow

12.40 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 30, 1982/Vaisakha 10 1904 (Saka).*